

foreign collaboration was received from the Government of Kerala in April, 1971, but the report did not indicate the name of the foreign collaborator.

A possibility which was taken up for consideration in this connection was of bringing the project within the purview of Soviet aid. The policy relating to import of fishing vessels was then under consideration. It was decided in March, 1972, that indigenous capacity should be fully utilized and that the balance of vessels should be imported from the U.S.S.R. to the extent of availability. An Agreement for co-operation in the field of Marine and Inland fisheries is being negotiated with the U.S.S.R. The feasibility of taking up the proposed project under the terms of the Agreement will be examined after the Agreement has been concluded.

Land acquisition of estimates of bye-passes and widening of Road on National highways in Kerala

2906. SHRIMATI BHARGAVI
THANKAPPAN :
SHRI A. K. GOPALAN :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether all the land acquisition estimates for the bye-passes and widening of roads on National Highways in Kerala State have been sanctioned by the Government of India;

(b) what are the pending estimates with the Government of India and how long they have been pending and when they would be sanctioned by the Ministry;

(c) what steps have been taken for sanctioning these estimates; and

(d) whether the question of sharing the cost for bye-passes as requested by the Government of Kerala would be settled soon?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA) :

(a) to (c). Of the estimates relating to land

acquisition for bye-passes and widening of roads on National Highways in Kerala, fifty have been sanctioned, two are under technical scrutiny and three are under financial scrutiny. References to the State Government have been made with a view to obtain further information clarification in respect of five estimates arising out of technical scrutiny and three estimates arising out of financial scrutiny

Out of the five pending with the Government of India, one has been pending since December 1971, and four from May-June 1972. The principal reasons for the delay in sanctioning this small number of estimates are that either alignment and other technical aspects are under consideration in the light of the need to effect economy in those costly proposals and or to exclude, wherever possible, places of worship or religious institutions which may present difficulty in acquisition.

It may be possible to complete the technical scrutiny in a period of three months after all the relevant information concerning the estimates is available and financial scrutiny, normally three months thereafter.

(d) Under the National Highways Act and rules framed thereunder, the full cost of development of National Highways and also the cost of construction of byepasses lying outside the municipal areas are borne by the Central Government. However, where such bye-passes pass through municipal areas, according to the Central Government's policy, the State Governments are required to pay for acquiring the land width needed for parallel service roads to be constructed on either side of the National Highway bye-passes for catering to local traffic and also in due course construct the same at their cost. The Government of Kerala have, however, proposed that in the case of such byepasses passing through municipal areas also, the Central Government may, in addition, bear the cost of land required for parallel service roads. The State Government have been informed that the prescribed policy being applicable to the country as a whole, has to be applied to the cases of bye-passes in Kerala State as well. They have, therefore, been requested to review the proposal again and furnish certain essential data for enabling

the Central Government to examine the State Government's revised proposal further.

Setting up of Branches of Hindustan Housing Factory in Major Cities and Towns

2907. SHRI HARI SINGH .
SHRI D. P. JADEJA :

Will the Minister of WORKS AND HOUSING be pleased to state ;

(a) whether Government have any plan to set up the new branches of the Hindustan Housing factory in major cities and towns of India :

(b) if so, when those new branches of the Hindustan Housing Factory will be started, and

(c) the cities and towns Government have chosen for new branches ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D P CHATTOPADHYAYA). (a) to (c) . An expert Committee on methods of achieving economy in large scale construction of low cost housing in the major cities, set up by the Government of India in 1969 recommended the setting up of factories for producing standardised building components and prefabricated panels, wherever they were justified by the volume of local building activity. All such factories need not be set up by the Central Government or as branches of the Hindustan Housing Factory. A proposal to set up a prefabricated housing factory at Bombay with the participation of the Government of Maharashtra is under the consideration of the Hindustan Housing Factory, Delhi.

Documents Missing from National Archives

2908. SHRI HARI SINGH : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether most important documents pertaining to the transfer of power from

Britain to India in 1947 are missing from National Archives; and

(b) if so, how it happened and what steps Government have proposed to recover those documents ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) : (a) No Sir.

(b) Question does not arise.

Anand Parbat Children's Home, New Delhi

2909. SHRI HARI SINGH : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether four boys between the ages of six and twelve years were thrown out of the Anand Parbat Children's Home, New Delhi on the 21st June, 1972, and

(b) if so, the measures Government propose to take to stop such dealing with the children ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) : (a) No, Sir.

(b) Does not arise.

Scheme for replacement of Slums by Small Utility Housing to Improve Rural Housing Units

2910. SHRI YAMUNA PRASAD MANDAL : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is any proposal under consideration of Government to replace slums by small utility housing and for improving rural housing and meeting the housing shortages of more than 8 lakh units;

(b) if so, the broad outlines thereof, and

(c) the progress if any, in the implementation of the scheme ?